

have become an inspector and drawing a pension of Rs. 400 or so. He came here only a few days back. During the last ten years after freedom, I have been communicating with the Home Ministry regarding him. His name is Professor Tarachand Gajra and two other political sufferers, Shri Thakurdas and Dr. Dayaram. They resigned their jobs in 1921 because Mahatma Gandhi wanted that people should leave the Government services. For the last ten years, I have been carrying on correspondence with the Home Ministry but nothing has been done. Rules are quoted. The political sufferers are in a very miserable plight and it is high time that we realised our responsibility towards them. What we Members of Parliament feel is indicated by our speeches and it is time that we did something substantial for them. That can only happen when the Congress Party unanimously told the Government that this matter must be taken up at the earliest possible moment and that every effort should be made to relieve the suffering of the political liberators of the country. They have done great honour to themselves and to the country for which they had suffered. I hope that we, or those of us who come back, will see that this will be the first act which our Government does by which we shall try to rehabilitate them and remove their grievances.

18.07 hrs.

[Mr. SPEAKER in the Chair]

RULES COMMITTEE

SIXTH REPORT

Pandit Thakur Das Bhargava (Gurgaon): Sir, I beg to lay on the Table the Sixth Report of the Rules Committee.

RESOLUTION RE SCHOLARSHIPS FOR CHILDREN OF POLITICAL SUFFERERS—contd.

Shri Raghunath Singh (Banaras Distt.—Central): Sir, the time should

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be extended. We are so many Members who want to speak and participate. It is an important subject which concerns the whole of India.

Shri A. K. Gopalan: I also want to make one request. Till now, there was not a single person who had opposed it. As far as this House is concerned, everybody has expressed himself in favour of it. So, the Minister may reply. Some time may be given for me to move my Resolution.

The Deputy Minister of Education (Dr. M. M. Das): Opinions from more Members will also help the Government to formulate its policies.

Shri Raghunath Singh: We want to express our opinions and put forward some valuable suggestions. Therefore, we request that time should be extended at least by half-an-hour.

Mr. Speaker: Order, order. How many hours had been taken?

Shri A. K. Gopalan: 2½ hours. Seven minutes were taken on that day. So, seven minutes should be left over to the other Resolution.

Mr. Speaker: If time is extended, the hon. Member will have to take his chance the next day.

Shri A. K. Gopalan: There is no chance. That is what I say. This is the last day on which the resolutions are to be discussed. On the 22nd, they cannot be discussed; that is why I say that this has been moved and discussed at least. I have no chance next time. I want a chance.

Shri K. K. Basu (Diamond Harbour): It can be done unless of course they want to stifle the whole thing.

Shri A. K. Gopalan: I want to say that if the time is extended, the next resolution may be taken today. The next resolution is also important. I only want seven minutes. I have no objection if the House sits till 7-30 p.m. I only want seven minutes to which I am entitled. I would not insist on this but for the fact that this is the last session of this Parlia-